

(b) The anticipated revenue should be at least 25% of ARE in ordinary areas, 15% of ARE in backward areas, and 10% in hilly areas.

9. *Tourist/pilgrimage centres/agricultural/irrigation/power project sites/townships*

Condition for provision of Public Call Offices.

On the basis of financial viability or in the case of loss on rent and-guarantee basis.

Note : (1) a. For considering the population figures, the population of the town or village alone should taken into account and not that of a group of towns or villages except in the case of tribal areas where a group of villages within a radius of 10 kms. from a central village, can be considered. No two Public Telephones can be opened under this relaxed condition within a distance of 10 kms. from each other.

b. When identifying important central village for provision of Public Telephones, preference will be given in the following order :—

- (i) Tribal Development Block Headquarters.
- (ii) Places where LAMPS (Large sized Multipurpose Co-operative Societies) are established, and
- (iii) Centres identified by the local Tribal Development Departments for development of rural industries and/or irrigation projects for intensive agricultural development.

Change in policy for Allotment of Gas Agencies

299. SHRI MOHAMMAD ASRAR AHMAD : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Government have

changed their policy for grant of cooking gas agencies by the Ministry and directed the concerned companies to grant agencies themselves; if so, full details thereof;

(b) whether any Guidelines have been issued by Government to these companies for grant of gas agencies, if so, full particulars thereof and whether Government will lay on the Table of the House a copy of these guidelines issued;

(c) the number of gas agencies granted by the Ministry in each State (month-wise) during 1980 and 1981 (calendar years); and

(d) the number of gas agencies to be granted during 1982, 1983 and 1984, year-wise and State-wise ?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR) : (a) Dealerships/distributorships of all petroleum products are awarded by the concerned oil companies in accordance with the guidelines issued by Govt. from time to time.

(b) A copy of the latest guidelines issued to oil companies is enclosed as statement-I.

(c) As on 6-1-1982 a total of about 127 LPG distributorships, 83 against 1980-81 plan and 44 against 1981-82 plan, were reported to have been awarded by the oil companies. State-wise and month-wise breakup are not readily available.

(d) Oil companies have planned to put up over 400 LPG distributorships in the country during 1982-83 as per details given in the enclosed statement II. Plans for subsequent years are under consideration.

Statement-I*Policy/procedure for the selection of dealers/agents etc.*

The Ministry has laid down guidelines for the award of dealerships of petroleum products giving *inter-alia* the following reservation for various categories in 1980-81 :—

25% for Scheduled Castes/Scheduled Tribes

25% for Unemployed Graduates

10% for Physically Handicapped

10% for Defence personnel disabled in war and war widows

30% on Commercial consideration.

The pattern of reservation of these dealerships to be awarded in 1981-82 is as follows :—

25% for Scheduled Castes/Scheduled Tribes) Outstanding sportsmen
10% for Unemployed Engineering Graduates) i. e. those who have represented the country
10% for Unemployed Graduates) in inter-national events will be given preference.

15% for Physically Handicapped/Defence personnel disabled in war and war widows.

10% for Outstanding Social Workers/Freedom Fighters, the balance

30% to be awarded on Commercial considerations.

To ensure proper selection of candidates, the following procedure

has been prescribed for reserved categories :—

- (a) The dealership location has to be advertised in the press in both English and regional language newspapers inviting applications from eligible persons resident in the State within which the location is situated for appointment as dealer at the concerned location.
- (b) The Screening Committee constituted for interviewing and empanelling candidates for any dealership location consists of 3 members, one representing the Oil company with two other members from the public sector oil companies. For selection of SC/ST candidates the Screening Committee will have in addition, a representative of the concerned State Government not below the rank of Deputy Secretary.
- (c) The reservation percentage in respect of various categories of candidates as indicated above will be maintained for each State/Union Territory.
- (d) No person shall be awarded new dealership if he or any of his/her close relatives like spouse, father/mother, brother/unmarried sister, son/unmarried daughter, daughter/unmarried son (in the case of candidates from matriarchal system of society) already hold dealership/distributorship with any oil company.
- (e) In the case of unemployed graduates and unemployed Engineering Graduates the minimum qualification will be graduation and securing a minimum of 50% marks in graduation or post graduation

of any University/Institute Examination. Also, annual income of their parents/husband should be less than Rs. 15,000. No educational qualification is required for SW/FF categories. For all other categories, the minimum educational qualification is matriculation.

- (f) Age limit for unemployed graduates and unemployed Engineering graduates—minimum 18 years and maximum 30 years. For Social Workers/Freedom Fighters—the minimum age limit will be 18 years with no maximum limit. For the all other categories the age limit will be not less than 18 years and not more than 50 years as on the date of application.

In the case of reserved categories, i.e. SC, ST, UG, UEG, PH/DDP and SW/FF, all the eligible candidates are and will be called for interview. For 'open' category, candidates will continue to be short-listed to 40 as before for interview. The Screening Committee will classify the interviewed candidates into 'Fit' and 'Unfit' candidates based on the following :

- (a) Financial capability to do the business ;
- (b) Capability to arrange godown and other facilities ;
- (c) Business acumen.

The Selection Committee appointed by the Ministry of Petroleum will have senior officers from the oil companies and a representative from the Government.

Since each dealership is reserved for a definite category, the selection of the suitable candidate out of the list of 'fit' candidates will be made

by calling all such 'fit' candidates for personal interview, to appear before the Selection Committee.

The Selection Committee will adopt a marking system as follows for the evaluation of suitable candidates for appointment as dealers :

	Max. Marks
Personality, Business ability/ salesmanship	30
Capacity to arrange finance and capability to provide facilities	25
Full-time working dealer	25
General assessment and extra curricular activities	20
Total	100

After interviewing all 'fit' candidates and marking on the above basis, the Selection Committee will select a panel of four names in order of merit for the award of dealership.

Thereafter the field investigation of the candidates empanelled will be carried out by the respective oil company within a fortnight, the objective of the field investigation is to verify the accuracy of the factual data furnished by the empanelled candidates. Appointment of the dealer will be based on the order of merit of the empanelled candidates subject to the results of the field investigations.

Copies of the letter of intent issued to the selected candidate will be sent to the Government for information.

Agencies/dealerships under 'open' category will be decided by the oil companies as per the existing policy/procedure. However, for all dealership/distributorships(excluding 'open' category) to be advertised from

1-10-1981 the applications will be considered directed by the Selection Committee by doing away with the Screening Committee. For selection of SC/ST candidates, a representative of the State Government not below the rank of Deputy Secretary to the State Government will be in addition to the Government of India representative on the Selection Committee.

Statement-II

S. No.	State	No. of proposals for opening of LPG dealerships/distributorships
1.	Andhra Pradesh	40
2.	Bihar	20
3.	Gujarat	30
4.	Haryana	17
5.	Himachal Pradesh	8
6.	Jammu & Kashmir	8
7.	Karnatka	21
8.	Kerala	22
9.	Madhya Pradesh	17
10.	Maharashtra	28
11.	Orissa	10
12.	Punjab	19
13.	Rajasthan	14
14.	Tamil Nadu	46
15.	Uttar Pradesh	47
16.	West Bengal	26
17.	Delhi	13
18.	Chandigarh	3
19.	Goa, Daman & Diu	3
20.	Pondicherry	2
21.	North Eastern States	18

Relief to P & T Employees injured in Rail accident between Agra and Delhi

300. SHRI BHEEKHABHAI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the total number of deaths of P&T employees in the recent rail accident between Agra and Delhi on 27th Jan., 1982 ;

(b) the total number of injured P&T Officers ;

(c) did any officer of P & T visit the place of the accident ;

(d) the immediate relief given to their surviving families, if so, the details thereof with addresses ;

(e) whether the P&T requested the Railway authorities to give immediate cash reliefs to the deceased families ;

(f) the immediate medical relief given to the injured P&T employees; and

(g) whether the P & T doctors were sent to provide medical relief to the injured P&T employees ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA) : (a) Five employees including the Supdt. RMS Jhansi died in the rail accident near Agra on 27-1-82.

(b) Nil.

(c) Yes, Sir.

(d) A sum of Rs. 6000/- was sanctioned from the Central P&T Welfare Fund to family members of each of the deceased employees. Besides, a sum of Rs. 1000/- each was sanctioned to them from the